

the Administrative Ministry. Functional Directors of such companies may be permitted foreign tours with the approval of Chief Executive. For CPSEs that are sick and/or loss making or have got budgetary support for salary/wages in any of the last three years or that are referred to Board for Industrial and Financial Reconstruction (BIFR) or The Board for Reconstruction of Public Sector Enterprises (BRPSE), foreign tours of Chief Executives as well as Functional Directors will require prior approval of the Administrative Ministry.

(c) and (d) As per guidelines issued by DPE, generally no Chief Executive/Functional Director should undertake more than 6 (six) visits abroad in a year. If the nature of business demands a larger number of visits, a calendar of visits for the entire year should be prepared in advance and visits prioritized. For proposals relating to visits exceeding 6 (six) by a Chief Executive/Functional Director, detailed justification would need to be furnished and such visits would be allowed only in exceptional cases, with the prior approval of Secretary in the Administrative Ministry/Department.

#### **Memorandum regarding allocation of SCSP funds**

3769. SHRI TARINI KANTA ROY: Will the Minister of FINANCE be pleased to state:

(a) whether Government has received any memorandum urging allocation of Scheduled Caste Sub-Plan (SCSP) fund as per the guidelines stipulated by the Central Government;

(b) if so, the details thereof; and

(c) the details of action Government is going to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (c) Planning Commission has received requests in the past from various quarters urging allocation of funds for Scheduled Caste Sub Plan as per the guidelines stipulated by the Planning Commission. A Task Force under the Chairmanship of Dr. Narendra Jadhav, Member, Planning Commission in June, 2010 was constituted by the Planning Commission, has identified the Central Ministries/Departments in terms of their obligation to earmark allocation in proportion to the SC/ST population into four categories: (i) No Obligation; (ii) Earmarking outlays less than 15% for SCs and 7.5% for STs; (iii) Earmarking of outlays between 15%-16.2% for SCs and 7.5%-8.2% for STs and (iv) Earmarking more than 16.2% for SCs and more than 8.2% for STs from the Financial Year 2011-12 onwards. Based on these recommendations, Union Government has started separate earmarking of funds under SCSP and details of such allocation are also given in Statement 21 of Expenditure Budget, Volume I.